

HARYANA VIDHAN SABHA

REPORT

OF THE .

COMMITTEE OF PRIVILEGES

(Regarding using derogatory remarks against the Speaker and the House as a whole by Chaudhri Hardwari Lal, M.L.A.)

HARYANA VIDHAN SABHA SECRETARIAT, CHANDIGARH NOVEMBER, 1977.



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COMPOSITION OF THE COMMITTEE

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SECRETARIAT

1.	Shri Raj Krishan	Secretary
2.	Shri Satvir Singh Ahlawat.	Deputy Secretary

REPORT OF THE COMMITTEE OF PRIVILEGES

1. INTRODUCTION

1. I, the Chairman of the Committee of Privileges, having been authorised by the Committee to submit this Report on its behalf, present the same to the Speaker.

2. On the 20th October, 1977 Dr. Mangal Sein, Industries Minister, moved a Motion (Appendix) against Chaudhri Hardwari Lal, a Member of the House at that time, alleging breach of privilege against the Speaker and the House on the ground that he used derogatory remarks against the Speaker.

3. The said motion was moved in by the Industries Minister and carried by the House on the 20th October, 1977 and thus the matter was referred by it to the Committee of Privileges for examination and report. No time was, however, perscribed by the House for the making of the Report. That being so, according to the first proviso to Rule 272 (1) of the Rules of Procedure and Conduct of Bu iness in the Haryana Legislative Assembly, a report had to be made within one month from the date of reference, i.e. by the 18th of November, 1977.

4. The Committee held two sittings, on the 2nd November, 1977 and 9th November, 1977 and examined the matter from various aspects.

5 A brief record of the proceedings of each sitting of the Committee has been kept separately in the Vidhan Sabha Secretariat.

Chandigarh :

The 9th November, 1977.

Sd/- KHURSHID AHMED, Chairman.

II. FACTS OF THE CASE

6. On the 20th October, 1977 Chaudhri Hardwari Lal rose on a point of order but actually he did not raise any point of order. Rather he made certain defamatory remarks against the Speaker. Thereupon 'Dr. Mangal Sein, Industries Minister, moved a motion of breach privilege of the Speaker and the House as a whole against Chaudhri Hardwari Lal.

7. The said motion was put to the vote of the House and carried.

III. RECOMMENDATION OF THE COMMITTEE

The Speaker is the guardian of the dignity of the House and its rights and privileges. Within the walls of the House, the Speaker's authority is supreme. His primary duty or fundamental function "is to regulate the business of the House and ensure that its proceedings are conducted 'undisturbed. The Speaker's represents the whole House and the House, in turn," the whole State of Haryana? His conduct cannot be criticised except on a Substantive Motion.

As Chaudhri Hardwari Lal has Since resigned his seat in the Haryana Vidhan Sabha, the Committee is 'of the view that the matter against him 'be not'pursued' any further and, therefore, recommends to the Hous that it be dropped. However, the Committee is of the view that whatever happened on the floor of the House on that day was unfortunate 'on the part' of Chaudhri Hardwari Lal, hence the 'entire' portion of the proceedings of the House relating to this incident be expunged from the proceedings of the House:

Since the portion relating to this incident has been recommended to be expunged from the proceedings of the meeting of the House held on 20th October, 1977, the refore, that portion may not form part of the Report except the motion \mathcal{I} moved in and carried by the House.

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APPENDIX

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APPENDIX

Industries Minister (Dr. Mangal Sein) : Sir, I beg to move-

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That Chaudhri Hardwari Lal has used very derogatory remarks against the Speaker and the House as a whole and this matter may be referred to the Privileges Committee.

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